



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ്

KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

| | | | | |
|----------|-------------------------|--------------------------------|-------|---|
| വാല്യം 6 | തിരുവനന്തപുരം, ചൊവ്വ | 2017 ഫെബ്രുവരി 14 | നമ്പർ | 7 |
| Vol. VI | | Thiruvananthapuram, Tuesday | | |
| | | | | |
| | | 1192 കുംഭം 2 | | |
| | | 2nd Kumbham 1192 | No. | |
| | | 1938 മാഘം 25 | | |
| | | 25th Magha 1938 | | |

PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 37/2017/LBR.

Thiruvananthapuram, 12th January 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Medical Officer & Convenor, Hospital Management Committee, Community Health Centre, Pappinisseri P. O., Kannur District – 670 561 and the workman of the above referred establishment Smt. Geetha, P. P., 'Sree Geetham', Anchampeedika P. O., Kalliasseri South, Kannur District – 670 331 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the dismissal of Smt. Geetha, P. P., 'Sree Geetham', Anchampeedika P. O., Kalliasseri South, Kannur, Pharmacist engaged on daily wages by the Hospital Management Committee, Community Health Centre, Pappinisseri P. O., Kannur is justifiable or not? If not what relief the worker is entitled to?

(2)

G.O. (Rt.) No. 38/2017/LBR.

Thiruvananthapuram, 12th January 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Manager, Minar Gold Private Limited, North Kottachery, Kanjhangad and the workman of the above referred establishment Sri Junaid, A. P., A. P. Nivas, Central Juma Mazjid, Mattul Central, Kannur- 670 302 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Junaid, A. P. by the management of Minar Gold Private Limited, North Kottachery, Kanjhangad is justifiable? If not what relief he is entitled to?

By order of the Governor,

GOPAL, V. S.

Deputy Secretary to Government.
